

(b) Does not arise.

### Debt Servicing

3665. SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI: Will the Minister of FINANCE be pleased to state:

(a) percentage of export-earnings spent annually on the cost of debt servicing of foreign loans that Government and/or other Government departments, public sector companies or State Governments have borrowed from international sources;

(b) percentage of export-earnings spent annually towards repayment of above mentioned debts; and

(c) percentage of our export-earnings spent annually towards repatriation of interest (including interest paid by commercial banks on FCNR (E) accounts), dividends and other profits to Non-Resident Indians separately?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): (a) and (b). The debt servicing (for loans on Government Account, Non-Government Account, Commercial Borrowings and from IMF), as a percentage of current receipts (i.e. export and gross invisible earnings), is estimated at 17.47 in 1985-86. The repayment and interest payments as a percentage of the current receipts were estimated at 8.64 and 8.83 respectively.

(c) Such information is not being separately compiled.

[*Translation*]

### Lime Stone Quarrying In Dehradun

3666. SHRIMATI USHA VERMA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the mountains located

nearby 'Sahastradhara' in Dehradun are being destroyed due to excessive excavation of lime-stone and tree felling; and

(b) if so, the steps being taken by Government to check it and restore ecological balance?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI): (a) No, Sir. All the limestone mines located in the Sahasradhara Block have been closed in 1985 under the orders of the Supreme Court.

(b) Reclamation of the abandoned mines has been taken up with the help of local voluntary agencies.

[*Translation*]

### Lead Banks In West Bengal

3667. SHRI ANANDA PATHAK: Will the Minister of FINANCE be pleased to state:

(a) the number of names of lead banks in West Bengal; and

(b) the details of their activities during the last three years, years-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) Reserve Bank of India (RBI) has reported that four banks namely Central Bank of India, UCO Bank, United Bank of India and Allahabad Bank have lead responsibilities in various districts in West Bengal.

(b) During the last three years, the Lead Banks in West Bengal had constituted the Groups for identifying eligible rural and semi-urban centres for opening branches in accordance with the procedures laid down in the Branch Licensing Policy for 1985-90; convened the District Consultative Committee meetings periodically; took steps to prepare the Annual Action Plan for 1984, 1985 and 1986 and acted as leaders for coordinating the efforts of all credit institutions for

meeting the credit needs of rural economy in West Bengal.

### **Completion of Orissa Sands Complex**

3668. SHRI CHINTAMANI JENA: Will the PRIME MINISTER be pleased to state:

(a) whether the Orissa Sands Complex Plant has become partly operational in October, 1986;

(b) whether the completion of this plant has been delayed;

(c) the original time of its completion and the cost sanctioned earlier;

(d) when it is likely to be completed and what will be the cost involved now; and

(e) the reasons for the delay?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL):  
(a) Yes, Sir. The Orissa Sands Complex Plant has gone into commercial production from October, 1986.

(b) Yes, Sir.

(c) The Plant was originally scheduled to be commissioned in December 1982, and the cost sanctioned earlier was Rs 81.47 crores.

(d) As stated above, the plant has been completed and has gone into commercial production. The latest estimate of the project cost is Rs 135.34 crores,

(e) The major reasons for the delay are

- i) Difficulties in procurement of structural steel and consequent delay in completion of civil and structural

works.

- ii) Delay in supply and erection of equipment such as Roasters, calciners, rotary digesters and piping work by the contractors.

- iii) Technical problems encountered in the Acid Regeneration Plant during commissioning.

### **Classification of Fruit Drinks for Excise Levy**

3669. SHRI CHINTAMANI JENA: Will the Minister of FINANCE be pleased to state:

(a) whether the Central Board has issued instructions to the Excise Collectors not to classify fruit drinks under Class 20; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): (a) and (b). Fruit juices put up in unit containers are chargeable to excise duty @10% under Chapter 20 of the Central Excise Tariff. Fruit juice based beverages which contain only small quantities of fruit content are chargeable to excise duty @15% under Chapter 22. As there were varying practices in classification of fruit juice based beverages, the matter was examined by the Government and instructions issued to all Collectors of Central Excise so as to ensure uniformity in the practice of assessment.

### **Refinance Assistance by NABARD**

3670. SHRI LAKSHMAN MALLICK: Will the Minister of FINANCE be pleased to state:

- (a) whether southern region claimed the maximum amount of the refinance assistance from the National Bank for Agriculture